

आयकर अपीलिय अधीकरण, न्यायपीठ –“B” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH: KOLKATA
[Before Shri P. M. Jagtap, Vice President (KZ) & Shri A. T. Varkey, Judicial Member]

I.T.A. No. 1252/Kol/2019
Assessment Year: 2009-10

Lal Trades & Agencies Pvt. Ltd. (PAN: AAACL5478J)	Vs.	DCIT, Central Circle-1(4), Kolkata
Appellant		Respondent

Date of Hearing (Virtual)	28.10.2021
Date of Pronouncement	28.10.2021
For the Appellant	N o n e
For the Respondent	Smt. Ranu Biswas, Addl. CIT

ORDER

Per Shri A. T. Varkey, JM:

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-20, Kolkata dated 04.04.2019 for AY 2009-10.

2. None appeared on behalf of the assessee. However, vide an application dated 06.10.2021 which is placed on file, the assessee has submitted that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2020 (hereinafter, the ‘scheme’) and had filed Form-1 & Form-2 before the Competent Authority and the competent authority has issued Form no. 3. Thereafter the assessee has filed Form no. 4 and is expecting Form 5 from the competent authority. In the light of the above, the assessee expresses its desire to withdraw this appeal. Apropos the discussion (supra) and since Smt. Ranu Biswas, Addl., CIT, Learned Departmental Representative does not have any objection in withdrawing the same, we allow the assessee to withdraw the impugned appeal.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court on 28th October, 2021.

Sd/-
(P. M. Jagtap)
Vice President

Sd/-
(A. T. Varkey)
Judicial Member

Dated: 28th October, 2021

JD, Sr. PS

Copy of the order forwarded to:

1. Appellant- Lal Trades & Agencies Pvt. Ltd., 7, Waterloo Street, 2nd floor, Kolkata-700 069.
2. Respondent – DCIT, Central Circle-1(4), Kolkata.
3. CIT(A)-20, Kolkata (sent through e-mail)
4. CIT, Kolkata.
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Senior Private Secretary/DDO
ITAT, Kolkata Benches, Kolkata
